

THE GAZETTE OF MEGHALAYA, APRIL 30, 1987

PART VA

The 13th April 1987

No.GAB.177/81/24—In exercise of the powers conferred by Section 10 of the Meghalaya Cinema (Regulation) Act (Assam Act XIV of 1953 as adapted by Meghalaya), the Governor of Meghalaya is pleased to make the following rules further to amend the Meghalaya Cinema (Regulation) Rules (Assam Rule of 1960 as adapted by Meghalaya) hereinafter called the Principal Rules, namely:--

THE MEGHALAYA CINEMA (REGULATION) (AMENDMENT) RULES, 1987

1. *Short title and commencement*—(1) These rules may be called the Meghalaya Cinema (Regulation) (Amendment) Rules, 1987.

(2) They shall come into force with immediate effect.

2. *Amendment of Rule 4*—(1) In Rule 4, sub-rule (1), of the principal rules—

i) for the existing clause (a) the following shall be substituted, namely :--

“(a) *No objection Certificate*—A certificate from either the Municipality, Town Development Authority or Town Committee exercising jurisdiction over the area and where none of these exists from the District Council, that there is no objection to the erection of the Proposed Cinema building”.

ii) in clause (c), after the “*Other vehicles*” the words “*within the proposed site*” shall be added.

3. *Amendment of Rule 5*—In Rule 5, sub-rule (ii), of the principal rules, after clause (h), the following shall be inserted as a new clause (i), namely :--

“(i) a certificate from the Deputy Commissioner concerned that the application for license will not involve a benami transaction”.

4. *Amendment of Rule 6*—In Rule 6 of the principal rules, for the existing sub-rule (2) the following shall be substituted, namely :--

“(2) No permanent cinema house shall be allowed within a distance of two hundred and fifty metres from the existing hospital educational institution, place of worship, cremation ground, grave yard, cemetery or other standing permanent cinema House”.

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5. *Amendment of Rule 9*-- In Rule 9 of the principal rules, for the existing sub-rule (2) the following shall be substituted, namely :--

“(2) No license for temporary indoor cinema shall be issued in respect of any structure which is situated within a distance of two hundred and fifty metres from any existing hospital, educational institution, place of worship, cremation ground, grave yard, cemetery or other existing permanent cinema house”.

6. *Amendment of Rule 10*—For the existing Rule 10 of the principal rules, the following shall be substituted, namely :--

“10. *Fee for temporary Indoor Cinema Licence*—A fee of Rupees fifty per mensem shall be paid for a license for a temporary Indoor Cinema and Rupees five for a duplicate copy of the license. A surcharge of Rupees twenty-five shall be levied for failure to apply for renewal of the license in time”.

7. *Amendment of Rule 13*—For the existing Rule 13 of the principal rules, the following shall be substituted, namely :--

“13. *Fee for temporary open Air and Touring Cinema*—A fee of Rupees seventy-five shall be paid for a license for a temporary open air cinema or Touring Cinema for a period for which the license is valid and Rupees ten for a duplicate copy of the license”.

“Provided that where the license for a touring cinema is for holding shows for the benefit of labour in industrial concerns or by academic or cultural institutions, or for exhibiting only educational films or for the benefit of the public and not for making any profit or gain, the State Government may exempt the levy of less under these rules”.

8. *Amendment of Rule 14*—In Rule 14, sub-rule (2) of the principal rules, after clause (iv), the following shall be inserted as a new clause (v), namely :--

“(v) a certificate from the Deputy Commissioner concerned that the application for a license will not involve a benami transaction”.

9. *Amendment of Rule 19*—In Rule 19, sub-rule (1) of the principal rules between the words “shall” and “make necessary inspection”, the words “once a year in the month of December” shall be inserted

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10. *Amendment of Rule 30*—In Rule 30, sub-rule (a) of the principal rules, for the words “*at least one*” the words “*at least two*” shall be substituted.
11. *Amendment of Schedule of Condition and Restriction*—In item 13 of the schedule of Conditions and Restrictions appended to the principal rules, between the words “*Licensing authority*” and “*may be written*” the words “*or the District authorities*” shall be inserted.
12. *Amendment of Rule 24*—Existing Rule 24 of the principal rules shall be deleted.

J. TAYENG,
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General Administration (B) Department.
